

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 87250 of 2015

[Arising out of Order-in-Appeal No. CD/525/M-III/2015 dated 24.06.2015 passed by Commissioner of Central Excise (Appeals), Mumbai.]

Josts Engineering Co. Ltd.

C-7, Road No. 12, Wagle Industrial Estate,
Thane- 400 604.

.....Appellant

VERSUS

**Commissioner of Central Excise,
Mumbai-III**

3rd Floor, Utpad Shulk Bhavan, Plot No. C-24,
Sector-E, Bandra Kurla Complex,
Bandra (East), Mumbai- 400 051.

.....Respondent

Appearance:

Shri Rohit Jain, Company Representative for the Appellant

Shri Rajiv Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85591/2024

Date of Hearing : 11.06.2024

Date of Decision : 11.06.2024

per : S.K. MOHANTY

When the matter was called for hearing today, the Company Representative for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(M.M. Parthiban)
Member (Technical)**

SM